

Oriyas Killed in Assam Stir

7141. SHRI CHINTAMANI JENA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the news item published in "The Times of India" dated the 11th July, 1980 captioned "Some Oriyas also killed in Assam Stir";

(b) whether the Oriyas staying in Assam serving in various sectors or doing business were killed in Assam agitation;

(c) if so, their number; and

(d) the action Government have taken to protect the Oriyas?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) Yes, Sir.

(b) and (c). Facts are being ascertained and will be laid on the Table of the House.

(d) The Assam Government have been requested to take all necessary steps for the protection of all minorities in Assam.

Central Team to Baghat to Investigate Rape case

7142. SHRIMATI PRAMILA DAN-DAVATE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government had sent any Central Team to investigate into the rape of a married woman by police official at Baghat (U.P.);

(b) if so, whether the team has made any report; and

(c) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) No, Sir.

(b) and (c). Does not arise.

Citizenship rights to Refugees

7143. SHRI SATISH AGARWAL : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Government of India decided to grant citizenship rights to only those refugees who migrated to India during December, 1971 to December, 1972;

(b) if so, under what authority citizenship rights were granted to Lakshman Singh Soda and others who migrated to Barmer District in Rajasthan somewhere in January/February, 1971 who were not covered by the above mentioned criteria; and

(c) whether citizenship will be granted to others also who came to India in the same period?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) to (c). Grant of Citizenship is governed by the Citizenship Act, 1955 read with the Citizenship Rules, 1956. Persons of Indian origin who are ordinarily resident in India and have been so resident for 6 months immediately before making an application for registration, are eligible for grant of citizenship, provided they fulfil the other conditions specified in the Act and the Rules. However, to meet the special situation created by the Pakistani aggression of 1971, the Government of India took a decision that displaced persons who came to India from Sind in Pakistan during and immediately after the Indo-Pak war in December, 1971, may be considered for grant of Indian Citizenship under the Citizenship Act, 1955, on a case by case basis.

Since District Collectors are the competent authorities to grant Citizenship under Section 5(1) (a) of the Act, details of individual cases (like that of Shri Lakshman Singh Soda etc.) are not maintained by the Government.